

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.100/420/2016

Monday, this the 29<sup>th</sup> day of August, 2016

**Hon'ble Mr. P.K. Basu, Member (A)**

Archana Singh Morye, w/o Mr. Govind Kumar Morye (Age 29 years)  
Scientist 'C', DRDO  
Metcalfe House, Civil Lines, Delhi -54

Res. Address: 212-C, Pkt. B, Mayr Vihar Ph-II  
Delhi-91

..Applicant  
(Applicant in person)

Versus

1. DCDA (R&D) Delhi (Ministry of Defence)  
Metcalfe House, Civil Lines, Delhi -54
2. Director, ISSA, DRDO (Ministry of Defence)  
Metcalfe House, Civil Lines, Delhi -54
3. Union of India  
Through Secretary  
Department of Personnel & Training (DoP&T)  
Govt. of India, New Delhi

..Respondents  
(Ms. Kiran Ahlawat, Advocate)

**O R D E R (ORAL)**

This O.A. has been filed by the applicant for grant of LTC. Today, learned counsel for respondents has produced a copy of order dated 26.08.2016 written by the Senior Accounts Officer, DCDA (R&D) and addressed to the Director, Institute of Systems Studies & Analyses (ISSA). From paragraph 2 of this letter, it appears that the respondents have agreed to grant the claim of LTC to the applicant. She, however, states that no payment has been received by her as yet. Learned counsel for respondents

assures that the payments would be made to the applicant within a period of two weeks.

2. Since the prayer of the applicant has been allowed by the respondents themselves, I dispose of this O.A. with direction to them to release the payment to the applicant within a period of two weeks from the date of receipt of a copy of this Order. The applicant will, however, be at liberty to approach this Tribunal in case the payment is not received by her within the said period. No costs.

**( P.K. Basu )  
Member (A)**

**August 29, 2016**

/sunil/